

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 63/2018 in
O.A. No.484/2017

This the 19th day of April, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K.N.Shrivastava, Member (A)**

Dr. A.S.Narayana Rao,
Aged 66 years,
3/77, First Floor,
Old Rajendra Nagar,
New Delhi-110060.

- Applicant
(Applicant in person)

VERSUS

Sh. Anil Kumar Dhasmana,
Secretary (R),
Cabinet Secretariat,
Room No.1001, B-1, B-2 Wing, 10th floor,
Pt. DeenDayal Antyodaya Bhavan,
CGO Complex, Lodhi Road,
New Delhi-110003.

- Respondent
(By Advocate: Sh. Rajeev Kumar)

ORDER (ORAL)

Hon'ble Sh. K.N.Shrivastava, Member (A)

This petition is filed against alleged non-compliance of
the Tribunal's order dated 08.11.2017.

2. Sh. Rajeev Kumar, learned counsel for respondents
submitted that the respondents have challenged the order of
the Tribunal before the Hon'ble High Court of Delhi in WP (C)

No.2145/2018. The Hon'ble High Court of Delhi vide order dated 09.03.2018 has issued the following directions:

- "1. Issue notice.
2. The respondent, who appears in person, accepts notice and seeks time to file a counter affidavit. Counter affidavit be filed within four weeks with a copy to the other side. Rejoinder, if any, shall be filed within four weeks thereafter.
3. The respondent who appears in person states the amount due and payable under the impugned judgment dated 08.11.2017, would be to the tune of Rs. 20 lakhs.
4. Subject to the petitioner depositing a sum of Rs.20 lakhs towards the amount due and payable to the respondent towards gratuity, pension etc., in terms of the impugned judgment dated 08.11.2017 within four weeks from today, no coercive steps shall be taken against it.
5. Immediately upon receipt of the aforesaid amounts, the Registry shall place the same in a FDR, initially for a period of one year to be renewed thereafter from time to time, till further orders.
6. Learned counsel for the petitioner informs us that the appeal preferred by the CBI against the judgment dated 11.12.2015, passed by the learned Special Judge CBI (PC Act), registered as Crl. L.P. No. 538/2016, is listed before the concerned Bench in the month of April, 2018.
7. List the present petition on 03.8.2018, to await a decision in the aforesaid appeal.
8. This order has been passed without prejudice to the rights and contentions of the petitioner, as taken in the present petition.

DASTI."

3. In view of the above developments, no action is called for in the CP at present. CP is closed. The notices issued are discharged.

4. Petitioner, however, shall have liberty to seek re-opening of the CP in case the Tribunal's order survives in the Hon'ble High Court.

(K.N.Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Chairman

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